

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

30. IA 2306/2024 in C.P. (IB)/380(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 18.06.2024**

NAME OF THE PARTIES:- Avil Jerome Menezes Interim Resolution
Professional of Shrivallabh Pittie South West
Industries Limited
IN THE MATTER OF
Indian Overseas Bank
V/s
Shrivallabh Pittie South West Industries
Limited

Section: 60(5) U/s 7 of Insolvency and Bankruptcy Code, 2016

ORDER

IA 2306 of 2024:- Counsel, Rakesh Gupta appeared for the Applicant/RP through VC.

This Application has been filed by the RP seeking exclusion of 203 days from the CIRP period. It has been pointed out by the Counsel for the Applicant/RP that vide order dated 20.10.2023, Hon'ble NCLAT stayed constitution of CoC of the Corporate Debtor and the said order was vacated only on 10.05.2024 and during the intervening period, the process could not proceed with. In view of the facts and circumstances mentioned in the present Application, we deem it appropriate to exclude the said period from the CIRP. Hence, exclusion for the period of 203 days i.e. from 20.10.2023 till 10.05.2024 is excluded from the CIRP period and to that extent **IA 2306 of 2024** is **allowed and disposed of**, accordingly.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)